

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

230. C.P. (IB)/734(MB)2022

IN THE MATTER OF

J.C.Flowers Asset Reconstruction Pvt. Ltd.

VS

Mr. Kamlesh Mehta

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

The case was adjourned sine die on 20.10.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **20.06.2024**. Let the notice of the date fixed be sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)